

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.54 of 2017 (SZ)

In the matter of

M/s. Kreative Orgnics (P) Ltd
Rep. by its Chief Executive Officer
Ravi Seelametty, Jeedimetla
Ranga Reddy District

.. Appellant

Vs.

1. Telangana State Pollution Control Board
Rep. by its Member Secretary
Sanathnagar, Hyderabad

2. The Chairman
Southern Power Distribution Company of
Telangana Ltd., Mint Compound, Hyderabad .. Respondent s

Counsel appearing for the appellant

V. Suthakar , Mr. K.S. Viswanathan, N. Anantha Kavitha
T. Hemalatha

O R D E R

Present

Hon'ble Shri Justice Dr. P. Jyothimani, Judicial Member
Hon'ble Shri P.S.Rao, Expert Member

4th July, 2017

Whether judgment is allowed to be published on the Internet .. Yes/No

Whether judgment is to be published in the All India NGT Reporter .. Yes/No

This Appeal which was called in the Court of learned Registrar was directed to be posted before this Tribunal and accordingly the appeal is taken up.

2. The learned counsel appearing for the appellant has filed a memo seeking permission to withdraw the appeal for the various reasons stated therein which are as follows:

“The appellant has filed the above appeal challenging the Proceeding bearing Order No.RR-II-332/TSPCB/U-I/TF/2017-755 dated 26.05.2017 of the 1st respondent herein by which the 1st respondent has issued directions under Section 33(A) of the Water (Prevention & Control of Pollution) At and Section 31(A) of the Air (Prevention & Control of Pollution) At for closure of the appellant unit.

The respondent has issued an order dated 06.06.2017 granting temporary revocation of the impugned closure order dated 26.5.2017 subject to certain conditions. The appellant has been complying with all the conditions and is representing to the respondent Board to issue permanent revocation of closure orders.

Under the circumstances, the appellant is desirous of withdrawing the present appeal.

It is therefore prayed that this Hon'ble Tribunal may be pleased to permit the appellant to withdraw Appeal No.54/2017 and thus render justice.”

In view of the said statement made on behalf of the appellant by way of memo filed by the learned counsel for the appellant, the appeal stands dismissed as withdrawn.

Justice Dr.P.Jyothimani
Judicial Member

Shri P.S.Rao
Expert Member